

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 182/TT/2024

Subject : Petition for determination of transmission tariff from the proposed COD to 31.3.2024 for transmission assets: Asset-1: 4 Nos. 220 kV line bays at Khatkar (Jind) Sub-station for LILO of both circuits of 220 kV Jind HVPNL to PTPS D/C line at 400 kV PGCIL Khatkar (Jind) Sub-station and Asset-2: 2 Nos. 220 kV line bays at Naggal (Panchkula) Sub-station for 220 kV D/C line from 400 kV PGCIL (Panchkula) to proposed 220 kV Sub-station Sadhaura under “220 kV bays at 400 kV Sub-station PG Khatkar (Jind) and Naggal (Panchkula) Sub-station.

Date of Hearing : **23.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Haryana Vidyut Prasaran Nigam Limited and 15 Others

Parties Present : Shri Raheel Kohli, Advocate, HVPNL
Ms. Himangini Mehta, Advocate, HVPNL
Shri V.C. Sekhar, PGCIL
Shri Amit Garg, PGCIL
Shri Ranjeet Kumar Pandey, PGCIL

Record of Proceedings

The Petitioner’s representative submitted that the instant Petition had been filed for determination of the transmission tariff from the proposed COD to 31.3.2024 for 2 Nos. assets under “220 kV bays at 400 kV Sub-station PG Khatkar (Jind) and Naggal (Panchkula) Sub-station. He further submitted that there is a delay of 123 days in commissioning of Asset-1 and justifications in this regard had already been submitted in the instant Petition. He added that since there is a mismatch in the commissioning of the downstream assets under the scope of Haryana Vidyut Prasaran Nigam Limited (HVPNL), the Petitioner has claimed the COD of the transmission assets under Regulation 5(2) of the 2019 Tariff Regulations.

2. The learned counsel for HVPNL submitted that a reply in the matter has been filed, vide affidavit dated 5.12.2024. He further submitted that the downstream assets are expected to be commissioned by March 2025 and May 2025 respectively.



3. After hearing the learned counsels for the parties, the Commission directed the parties to file their respective written submissions, if any, within two weeks with a copy to the other side.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

